

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.614/03

Tuesday this the 3rd day of January 2006.

CORAM:

HON'BLE MR. K. V. SACHIDANANDAN, JUDICIAL MEMBER
HON'BLE MR. N. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

(By Advocate Shri Asok.M. Cherian)

Vs.

1. The Union of India,
represented by the Secretary,
Ministry of Railways,
Government of India, New Delhi.
2. The Senior Divisional Personnel Officer,
Southern Railway, Thiruvananthapuram.
3. S.Binu, Junior Clerk,
Office of Senior Divisional Personnel Officer,
Southern Railway, Thiruvananthapuram.
4. B.Santhoshkumar, Junior Clerk,
Office of Section Engineer (Permanent Way),
Southern Railway, Varkala.
5. P.Aysha, Junior clerk,
Office of Section Engineer (Bridge Inspector),
Southern Railway, Quilon. Respondents

(By Advocate Mr. P. Haridas, (R. 1&2)

(By Advocate Mr. TC Govindaswamy (R.3-5)

The application having been heard on 3.1.2006
the Tribunal on the same day delivered the following

ORDER (Oral)

HON'BLE MR. KV SACHIDANANDAN, JUDICIAL MEMBER

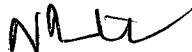
When the matter came up before the Bench, learned counsel for R.1&2 has produced an order dated 22.6.2004, in which it is seen that the applicant has been granted promotion as Senior Clerk vide Office Order No.31/04/PG and higher responsibility has already been shouldered by the applicant w.e.f.

22.6.2004. The respondents 3 and 5 are still working as Junior Clerks.

2. In the light of the said order, the reliefs had been granted to the applicant and the O.A. will not stand on its legs. Learned counsel for the applicant submits that, the above submission may be recorded and the O.A. may closed with liberty to the applicant to approach the Tribunal to agitate the matter, if there is any further grievance.

3. Liberty is granted to the applicant and the O.A. is closed as infructuous.
No order as to costs.

Dated the 3rd January, 2006.



N.RAMAKRISHNAN
ADMINISTRATIVE MEMBER
IV


K.V.SACHIDANANDAN
JUDICIAL MEMBER